191	Written Answe	rs	[RAJYA SABHA]							to Questions	192
i	2				44					3	4
14	Manipur .			٠.					•	750	620
15	Meghalaya .	. `							•	1065	860
16.	Mizoram .				•					580	360
17	Nagaland .									1508	440
18	Orissa		***	•	•	•		•	•	60821	28520
19	Punjab .	-	•							15278	3660
20	Rajasthan .		***							60059	19180
21	Sikkim; .			, .					ž.	1105	- 420
22	Tamil Nadu .				٠.		•			97340	47120
3	Tripura	-								5010	1450
24	Uttar Pradesh						•			264262	87480
5	West Bengal .		•					•	•_	52880	32350
26	A & N Islands						•			1856	260
27	Chandigarh .		:							566	75
28	D&N Haveli				•	• ‡			٠.	805	230
29	Delhi				. '					848	170
10	Daman and Diu		,				٠.			835*	90
1	Lakshadweep .		٠.							1415	210
12	Pondicherry .						•			1755	430
	ALL INDIA						•		-	1198688	535895

♦Including Goa also.

Purchase of confiscated good., by Cooperative Societies

3303. SHRI KALPNATH RAI. Will the Minister $o_{\rm f}$ FOOD AND CIVIL SUPPLIES be pleased to stats-.

- (a) what is the total value of Confiscated Goods purchased by Krishna Nagar Consumers' Cooperative Stores, Delhi and Veer Consumer Cooperative Store Delhi from all sources including NCCF, Customs and other sources during 1986 and 1987;
- (b) whether Registrar Cooperative Societies, Delhi is exercising any control and supervision to ensure accounting of Purchases and Sales of notified item_s like Confiscated goods in the books of accounts

of the Stores;

- (c) whether it is a fact that the Stores issued fake Sales Tax Forms to the NCCF and the Customs Authorities and Sales Tax Authorities, Delhi are enquiring into the matter;
- (d) if so, what are the details in this regard; and
- (e) what action the Registrar, Cooperative Societies/Sales Tax Commissioner. Delhi have taken against the Storts?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L BAITHA). (a) and (b) According to the available data reported by the National Cooperative

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Consumers' Federation of India Ltd., New Delhi and the Delhi Administration, the Krishna Nagar Consumer Cooperative Store and the Veer Consumer Cooperative Store, Delhi had purchased confiscated goods amounting to Rs. 10. 50 lakh? and Rs. 4. 18 lakhs, respectively, during the years 1986-87 and 1987-88 (upto Feb 1988) from the NCCF. The cooperative Societies being registered by being the Delhi Cooperative Societies Act, 1972, the Registrar of Cooperative Societies is expected to exercise control, on audit etc. and if any irregularity is brought out in the Audit Report, remedial measures are taken by them.

- (c) and (d) No such case has been reported so far to Delhi Administration.
 - (e) Doe_s not arise.

Special programme for the welfare of the primitive tribes

3304. SHRT BASUDEB MOHAPATRA. Will the Minister of WELFARE be pleased to state:

- (a) whether it is a fact that Government have drawn up a Special programme for the welfare of the primitive tribes residing in different States;
 - (b) if so, what are the details thereof;
- (c) the total number of primitive tribal groups spread over the country and number of families of such group; and
- (d) what tpye of benefit they are getting through tribal sub-plan?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRTMATI SUMATI. ORAON); (a) and i. b) Yes, Sir. Micro-Projects have been formulated for the identified primitive tribal groups for accelerating their socio-economic development. Special Central Assistance is given to States for taking up special developmental programmes for primitive tribes.

(c) The total number of primitive tribal groups so far identified is 73. The number of families belonging to primitive tribal groups was estimated to be 28725?

60 RS7.

a_s per 1971 Census. Tribe-wise figure of 1981 Census is not available.

(d) Under Tribal Sub-Plan, special allo cation is made for micro-projects meant for primitive tribal groups. Such micro-projects under tribal sub-plan take into account the felt needs of the primitive tribes with emphasis on education, health care, housing, communication, drinking water supply and resettlement programmes etc.

Shortage of Medicines etc, in BS1 Hospfyalk in Orissa]

3305. SHRI BASUDEB MOHAPATRA: Will the Minister of LABOUR be, pleased to state:

- (a"! what is the total number of Employees State Insurance hospitals in Orissa;
- (b) whether it is a fact that several Employees State Insurance hospitals in that State are facing acute shortage of medicines etc. to meet the patients' demand;
- (c) if so, what are the reasons therefor; and
- (d) what is the total annual grant given on this head to Orissa"

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) (a) Four.

- (b) According to Government of Orissa, who are responsible for Provision of medical care under the ESI Scheme in the State, there is no acute shortage of medicines in the ESI Hospitals.
 - (c) Does not arise.
- (d) The total amount paid by the ESI Corporation to the State Government 0^r e: c@unt of its snare -J^ expenditure o;: medical care for the year 1986-87- was Rs. 258. 19 lakhs, out of which Rs. 81. 79 lakhs was towards expenditure on medi cines.